

(b) the cost of machines related to coal production purchased during the current year;

(c) the policy of Union Government regarding import of coal; and

(d) the quantum of coal imported by the Public and Private Sectors separately during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Total production of coal in the country during 1995-96 had been 270.13 million tonnes, out of which 40.10 million tonnes is coking coal and 230.03 million tonnes is non-coking coal.

(b) The machines related to coal production purchased during the current year 1996-97 (upto June, 96) by CIL and SCCL is Rs. 470.41 crores (provisional).

(c) Coal can be freely imported under the present export and import policy. As such there is no need for any licence/permission from Government of India for its import.

(d) According to the figures received from Directorate General of Foreign Trade (DGFT), the total quantum of coal imported including coking coal during last three years is as under :

| | (Million Tonnes) |
|----------------------------|------------------|
| 1993-94 | 7.51 |
| 1994-95 | 11.39 |
| 1995-96 (upto Dec., 95) | 9.35 |

Separate figures of import for public and private sectors are not maintained by DGFT.

Status of Official Language

1090. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of FINANCE be pleased to state :

(a) the present status of the Official Language 'Hindi' in Finance Ministry, its Undertakings and Banks; and

(b) the steps being taken by the Official Language Implementation Committees towards the promotion of the use of Official Language?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) All efforts are made to follow the provisions of the Official Language Act and the instructions issued by the Department of Official Language from time to time.

(b) The quarterly progress reports regarding the progressive use of Hindi are reviewed and discussed in the Official Language Implementation Committees and follow up action taken.

[English]

Board for Welfare of Weavers

1091. SHRI L. RAMANA : Will the Minister of TEXTILES be pleased to state :

(a) whether the Backward Classes Commission in one of its report have recommended the constitution of a separate Board for the welfare of weavers community;

(b) if so, the details thereof;

(c) whether the Government propose to constitute a similar Board for the upliftment of weavers community in Andhra Pradesh as the community is living below poverty line; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA):

(a) No, Sir.

(b) Does not arise.

(c) and (d). There is no such proposal.

[Translation]

Uniform Civil Code

1092. SHRIMATI SUMITRA MAHAJAN : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether All India Muslim Women Convention has demanded that the system of divorce by announcing talak thrice in one go should be considered unlawful and thereby be repealed and necessary amendments be made in the Act with immediate effect;

(b) if so, whether the Government propose to amend the civil code for all citizens of the country; and

(c) the steps taken so far in this regard?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : (a) Government has come across a news item captioned "Muslim Women's Convention says talaq illegal" published in the 'Statesman' dated the 25th March, 1996, wherein it has been *inter-alia* reported that the All India Muslim Women Convention has demanded that the practice of triple talaq (talaq-e-salasa) be declared illegal and void and appropriate amendments to this effect be made immediately.

(b) No, Sir.

(c) Does not arise.

Textile Mills in M.P.

1093. DR. SATYANARAYAN JATIA : Will the Minister of TEXTILES be pleased to state :

(a) the production and the number of the textile workers engaged in N.T.C., STC and private sector textile